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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A.No. 230/1999 in
O.A.No. 666/99

New Delhi, this the day of ²⁹ ~~29~~ August, 2000

BY HON'BLE SH. S.A.T. RIZVI, MEMBER (A)

V.R. Sareen & Others
(By: Advocate Sh. B.B.Raval)

...Applicants

V/s

Union of India & Others
(By: Advocate Sh. V.S.R. Krishna) ...Respondents

ORDER

This is a Review Application under section 22 (3)(f) of the Administrative Tribunals Act, 1985 filed by the applicant with a prayer to review the order/judgement dated 10.9.1999 of this Tribunal passed in O.A. 666/1999.

2. I have heard the learned counsel for the parties and perused the material on record. Both the learned counsel wanted the matter to be decided on the basis of the material on record. It is seen that the applicants, in the OA-666/1999, six in number, are ~~hurt~~ by the order of their transfer to places outside Delhi. The matter was considered and the said O.A. was dismissed by this Tribunal.

3. This R.A. was filed on 25.10.1999. The respondents have stated that the same applicants have also filed a Civil Writ Petition No. 6615/99 before the Hon'ble High Court of Delhi, praying for the same relief, namely, quashing of the impugned order of transfer, dated 4.8.1998 and at the same time also praying for quashing of the order and judgement of this Tribunal dated 10.9.1999 aforesaid. The respondents have brought to my

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notice that the said Writ Petition came up for hearing before Hon'ble High Court of Delhi on 3.11.99 i.e. after the present R.A. was filed, and on the said date, the Hon'ble High Court was pleased to pass the following orders:-

" We find no merits in the Petition.
Dismissed."

4. In the circumstances, there is nothing left for me to decide. The R.A. is accordingly dismissed.

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(S.A.T. RIZVI)
Member (A)

SKA